

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3682
ANSWERED ON:19.04.2010
IMPLEMENTATION OF PAYMENT OF WAGES ACT
Manjhi Shri Hari;Sarvey Shri Sathyanarayana

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Union Government is strictly implementing the Payment of Wages Act, 1936 in the country;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor alongwith the steps taken by the Union Government for strictly/effectively implementation of said Act in every States of the country;
- (d) whether the Union Government proposes to constitute a Tripartite Pay Committee to protects the interest of labourers/workers engaged in the organised, unorganised, public and private sectors; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) to (c): The Payment of Wages Act, 1936 is implemented by the Central and State Governments as appropriate Governments in their respective spheres. The details of its implementation in respect of Central sphere in establishments of Railways, Mines and Air Transport Services for the year 2008 – 09 are annexed.
- (d): No, Madam.
- (e): Does not arise.